

Government of India
Ministry of Law and Justice
Department of Legal Affairs

Shastri Bhawan, New Delhi

February 5, 2009

OFFICE MEMORANDUM

Orders regarding posting/transfer of individual officers/officials in various units/offices are issued by this Department, from time to time, keeping in view the overall availability of manpower, the sanctioned strength of particular office and exigencies of work.

Of late, it has, however, been observed that some of these orders are not complied with forthwith by the concerned authorities. Instead of complying with such orders, requests are submitted to this Department for modification thereof on one ostensible ground or another. This, besides questioning the sanctity of such orders, increases the degree of uncertainty in regard to the fate of relevant order and its implementation. Such requests by the individuals concerned could attract relevant provisions of CCS (Conduct) Rules, 1964, in view of non-compliance with, and disobedience of, the relevant orders, which are issued, with the approval of the competent authority.

It may also be noted that administrative orders are issued after careful consideration and in view of this, they are required to be complied with, without any reservations. In case, however, it is felt that the orders in question require any modifications on the basis of any substantive reasons, the matter may be taken up by the Incharge of the concerned unit with this Department after first ensuring compliance with such orders.

In the above circumstances, I would wish to impress upon all officers Incharge of various units/offices to maintain sanctity of the administrative orders by ensuring immediate implementation thereof.



(T.K. Viswanathan)
Law Secretary

- 1) In-charge, Central Agency Section, New Delhi.
- 2) Member Secretary, Law Commission of India, New Delhi.
- 3) In-charge, Branch Secretariat, Mumbai.
- 4) In-charge, Branch Secretariat, Kolkata.
- 5) In-charge, Branch Secretariat, Chennai.
- 6) In-charge, Branch Secretariat, Bangalore.
- 7) In-charge, Litigation (High Court) Section, New Delhi.
- 8) In-charge, Litigation (Lower Court) Section, New Delhi.